

Sector Units and some other companies was furnished in reply to Lok Sabha Unstarred Question No. 1188 answered on 28th November, 1978.

**Withdrawal of Loan Licences**

4130. DR. P. V. PERIASAMY: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the circumstances in which loan licences to drug companies are withdrawn;

(b) whether cases of such withdrawals result in major shortage of drugs in the country; and

(c) if so, the steps taken or proposed to be taken to avert such crisis?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) As per the New Drug Policy, no foreign companies will be given loan licence for operation in the drugs field.

(b) It will be ensured that this policy decision is so implemented that shortages do not incur and the interests of the small scale/Indian sector are also kept in mind.

(c) the position has been indicated at (b) above. Modifications, if found to be necessary, would be considered by Government.

**Mangalore Railway Junction**

4131. SHRI K. T. KOSALRAM Will the Minister of RAILWAYS be pleased to state:

(a) whether the Minister is aware of the deplorable condition in which the Mangalore Railway station is situated;

(b) whether it is a fact that during rainy seasons there is leakage due to the broken tiles and the staff now actually carry on their duties in the stations with an umbrella in one hand to protect themselves from the rains?

(c) whether it is also a fact that it is the same case with the Railway pas-

sengers on the Railway platform of the building;

(d) whether Government have accorded sanction for carrying out repairs to the station; and

(e) if so, why there has been this unusual delay in the execution of the work?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (e). Mangalore Station building, though old, is in a sound condition. The station building is provided with Mangalore tile roof. The platform shelter is also roofed with Mangalore tiles.

At times during heavy rains leaks do develop in isolated spots in such constructions. These are, however, immediately attended to.

ACC sheet roofing is now being provided on the platform shelter in replacement of the Mangalore tiles which had become old. This work is now in progress.

**Posting of Stenographers with Magistrates in Delhi**

4132. SARKAR RAGHUBIR SINGH VIRK:

SHRI RAJE VISHVESHWAR RAO:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of stenographers posted to work with the Magistrate in Delhi;

(b) whether it is a fact that some of the stenographers have been working with the Magistrates since long;

(c) whether any incident has been brought to their notice that these stenographers have been taking undue advantage of their posting with the Magistrates; and

(d) whether Government propose to make a rule that every stenographer and personal staff attached with the Magistrates are transferred within ex-

specified period and if not, the reasons thereof?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN):** (a) At present 18 stenographers are posted to work with Executive Magistrates in Delhi and 38 stenographers are posted to work with Metropolitan Magistrates.

(b) Of the 18 stenographers posted with the Executive Magistrates, 5 stenographers have remained in the same post for more than three years and the remaining 13 have not completed three years in the same post. As regards stenographers posted with the Metropolitan Magistrates the Delhi High Court have intimated that there was no such instance.

(c) According to the Delhi Administration and Delhi High Court, no such instance has come to notice.

(d) Subject to administrative requirements, the Delhi Administration have formulated a policy for the transfer of its employees, according to which an employee should normally not continue in the same Department for a long period.

#### Status and emoluments of Magistrates in large cities

4133. SHRI A. ASOKARAJ:

SHRI JANARDHANA  
POOJARY:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have been urged for better status and emoluments for Magistrates in large cities like Delhi; and

(b) if so, Government's reaction thereon?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN):** (a) The

Delhi Judicial Service Association had submitted a Memorandum dated 12th October, 1977 to the Delhi High Court demanding *inter-alia* higher scales of pay for Judicial Officers, certain other allowances and classification of the posts in Delhi Judicial Service as Class I posts.

(b) After examining the Memorandum, the Delhi Administration have sent a proposal to Government recently regarding revision of the scale of pay of the Judicial Officers of Delhi. The Government of India are yet to take a view in the matter. No proposal has, however, been received by the Government of India from the Delhi Administration regarding the other demands made in that Memorandum.

#### Report of Rajinder Sachar Panel

4134. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Rajinder Sachar Panel had recommended to protect the consumers against unfair trade practices in its Report submitted to Government; and

(b) if so, the reaction of Government thereto?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN):** (a) Yes, Sir. The Member's attention is invited to para 21.32 to 21.45 in Chapter XXI of the report of the High Powered Expert Committee, copies of which were laid on the Table of the House on 30th August, 1978.

(b) The recommendations of the aforesaid Committee, including those for protecting the consumers against unfair trade practices are now under consideration of Government and appropriate measures, including legislative amendments, as may be necessary, will be taken in due course.